

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2826
TO BE ANSWERED ON 20TH MARCH, 2018**

MANDATORY NEET CLEARANCE FOR FOREIGN MEDICAL DEGREE HOLDERS

2826. SHRI T. RATHINAVEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that the students wishing to study MBBS in foreign universities may soon have to clear the NEET as Government plans to make the test mandatory for them;
- (b) whether it is also a fact that the percentage of graduates who have studied abroad and have cleared the Foreign Medical Graduate Examination (FMGE) ranged between 13-26.9 per cent during last five years;
- (c) whether this is really a matter of concern as they are not able to contribute to healthcare in India after their come back; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)**

- (a): Yes. The Medical Council of India (MCI) with the prior approval of the Government of India, Ministry of Health & Family Welfare, New Delhi has made Amendments in the “Screening Test Regulations, 2002” and also in “Eligibility Requirement for Taking Admission in an undergraduate medical course in a Foreign Medical Institution Regulation, 2002” vide Notifications dated 1st March, 2018, for the requirement of National Eligibility cum Entrance Test (NEET) in respect of an Indian Citizen/Overseas Citizen of India who is desirous of taking admission in MBBS or its equivalent medical course in a Medical University/College/Institute outside the country on or after May, 2018
- (b): The percentage of graduates who have studied abroad and have cleared the Foreign Medical Graduate Examination (FMGE) in last five years range between 4.93 to 29.15. The yearwise details of passing percentage of such students are annexed herewith.
- (c) & (d): As per Section 13 of the Indian Medical Council Act, 1956, any Indian citizen/overseas citizen of India possessing a primary medical qualification awarded by any medical institution outside India who is desirous of getting provisional or permanent registration with Medical Council of India or any state Medical Council on or after 15.03.2002 shall have to qualify a screening test conducted by the prescribed authority for that purpose. Further, any kind of medical training or apprenticeship by the person not registered in the Indian Medical Register or State Medical Register is prohibited under the IMC Act, 1956.

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Annexure

The pass percentage in the FMGE conducted by NBE in last five years

| S.N. | Session | Pass% |
|-------------|----------------|--------------|
| 1 | Mar-13 | 29.15 |
| 2 | Sep-13 | 16.65 |
| 3 | Jun-14 | 4.93 |
| 4 | Dec-14 | 20.00 |
| 5 | Jun-15 | 10.40 |
| 6 | Dec-15 | 12.20 |
| 7 | Jun-16 | 11.22 |
| 8 | Dec-16 | 8.08 |
| 9 | Jun-17 | 7.41 |
| 10 | Dec-17 | 13.89 |